

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2889/2002

Tuesday, this 2nd day of December, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A.Singh, Member (A)

P.K.Sapra,
S/o Late Shri L.N.Sapra,
R/o S-261 Greater Kailash Part II,
New Delhi.

.....Applicant

(By Advocate: Shri M.M.Sudan)

Versus

1. Government of NCT of Delhi through Lt.Governor, Delhi, Raj Niwas, Delhi.
2. The Principal Secretary, Directorate of Technical Education, Muni Maya Ram Marg, Pitam Pura, New Delhi.
3. Principal, Govind Ballabh Pant Polytechnic, Okhla, New Delhi.
4. Union of India through the Secretary, Ministry of Human Resource Development, Shastri Bhawan, New Delhi.
5. All India Council for Technical Education through Secretary, I.G.Sport Complex, I.P.Estate, New Delhi.

.....Respondents.
(By Advocate: Sh.George Paracken for respondents 1 to 3
None for Respondents no. 4 and 5.

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

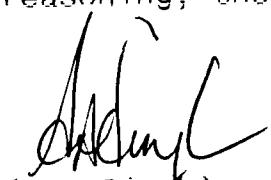
The sole controversy in the present case is that the applicant as to if keeping in view the recommendations of All India Council for Technical Education, he is entitled to claim that he is to retire at the age of 62 years.

2. In this regard, our attention has been drawn towards the decision of this Tribunal in OA 3245/2002 decided on

18 Aug

(2)

11.7.2003 whereby a similar case, for the reasons recorded therein, had been dismissed. Keeping in view the parity of reasoning, the present petition fails and is dismissed.



(S.A.Singh)
Member(A)

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(V.S.Agarwalla)
Chairman

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